

PETITION Re. SETTING UP A NEW
STEEL PLANT IN ORISSA

SHRI SURENDRANATH DWIVEDY (Kendrapara) : I beg to present a petition signed by Shri Baidbar Sethi and about two lakh others for setting up a new steel plant in Orissa.

12.51 hrs.

STATEMENT Re. INDO—G.D.R.
RELATIONS

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH) : The question of Indo—GDR relations has come up on the floor of this House from time to time. I am glad to inform the Honourable Members that the Government of India and the German Democratic Republic have agreed to exchange Consulates-General. This will come into effect as soon as technical arrangements are completed on both sides.

As the Hon'ble Members know, our relations with G.D.R. have grown stronger during the past few years. We are particularly satisfied with the growth of our trade and economic relations and our cultural and scientific exchanges. The stages has now come when we feel that our growing economic, commercial and cultural relations should be reflected officially by the establishment of consular relations. We have been in touch with the Government of the German Democratic Republic and as a result we have now finally decided to establish relations at the level of Consulates General.

It is in the interest of both the Governments to encourage mutually beneficial co-operation in as many different fields as possible. We hope that the step which we have taken will encourage and facilitate this process and create conditions of further strengthening of friendly relations between us.

SHRI NAMBIAR (Tiruchirappalli) : Why not full diplomatic relation ?

SHRI RANGA (Shrikakulam) : We want an early occasion to discuss this matter.

श्री रवि राय (पुरी) : इजरायल और ताइवान को रैकगनीशन दीजिये।

SHRI RANGA : If two Germanys can be recognised, why not two Chinas be recognised ?

SHRI S. M. BANERJEE (Kanpur) : Why this halting recognition, we cannot understand. Why not is full ?

12.52 hrs.

ADVOCATES (SECOND AMENDMENT)
BILL

Extension of time for presentation of
Report of Select Committee

SHRI R. D. BHANDARE (Bombay Central) : I beg to move :

“That this House do further extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Advocates Act, 1961, upto the first day of the second week of the next session.”

SHRI SONAVANE (Pandharpur) : I am not able to understand why the time is being extended. There is nothing controversial in this Advocates (Amendment) Bill. The Committee should have completed its task. When the motion was brought the first time, if they thought that it required more time, they should have asked for it. It has become the fashion to come before the House every time for extension of time. And this involves a lot of money and waste of time of the Members. I do not think the Chairman was very serious about completing the work within the time asked for. This is very unsatisfactory. It gives a false impression to the House when they come before the House with a motion that by a certain time it will be finished. Especially in this Bill I do not find anything controversial. I do not know why they should take more time.

MR. SPEAKER : My only duty is to put it to the House. But as Speaker I also observe that the Select Committee have started going out to various places. Sometime I find it very difficult to disappoint the Chairman when they come to me. It is upto them to see whether it is necessary to seek extension at all. Since the time these extensions have been given, there is a tendency to ask for more extensions and the committee are prolonging their business.

SHRI R. D. BHANDARE : May I explain the reasons ?

MR. SPEAKER : I know the reasons; none else knows it better.

SHRI R. D. BHANDARE : Since you are making these observations now.....

MR. SPEAKER : It is for all the Committees, not only for your Committee. There are some Committees. If they want to go to other places, they have free railway passes and they can go, but not in the name of Committees. I shall only request them to avoid asking for extensions. Now, the question is :

“That this House do further extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Advocates Act, 1961, upto the first day of the second week of the next session.”

The Motion was Adopted

MR. SPEAKER : Since hardly two minutes are left, I think if you agree we can take up next business after lunch at 2 p. m.

13. hrs.

The Lok Sabha adjourned for Lunch
till Fourteen of the Clock

The Lok Sabha re-assembled after Lunch
at three minutes past Fourteen of the Clock

[MR. DEPUTY-SPEAKER in the Chair]

RE. ILL-TREATMENT OF INDIAN WRESTLING TEAM

श्री रणधीरसिंह (रोहतक) : उपाध्यक्ष महोदय, हमारी रेसलर्स की टीम कनाडा गई थी। उनकी वहाँ पर बड़ी बेइज्जती की गई, जैसा आप अखबारों में देखेंगे। इंडियन नेशनल प्लेग भी मार्च पास्ट के लिये इस्तेमाल नहीं हुआ और प्लेग तैयार करने के लिये पैसे इकट्ठे करने पड़े। फिर उनको जो 3 डालर रोज डेली एर्राउन्स मिलता था उसको भी कम करके 2 डालर कर दिया गया। जो उनकी डेली नीड्स थीं, जैसे जूते वगैरह, उनके लिये भी उनको कलेक्शन करना पड़ा। जो मैनेजमेंट वाले आदमी हैं उन्होंने जिस तरह से व्यवहार किया है, this is very insulting. For every penny they had to go abegging.

यह चीज 'स्टेट्समेन' अखबार में निकली है। It is most shocking, most alarming, most despicable.

मैं आपकी मार्फत एजुकेशन मिनिस्टर से चाहुँगा कि वह इस मामले में एम्बेयरी करें और जो भी आदमी इसके लिये जिम्मेदार हों उनको सजा दी जाये।

श्री शशिभूषण (खरगोन) : उपाध्यक्ष महोदय, इस पर शिक्षा मंत्री अपना मत प्रकट करें कि क्यों यह बेइज्जती हुई और कैसे क्या हुआ।

SHRI S. M. BANERJEE (Kanpur) : Sir, I support the demand made by Mr. Randhir Singh. We never expected this. There should be a statement by the Minister of Education. Our wrestlers have done wonderful work, but we never expected this sort of thing.